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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

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Original Application No.1699 of 1993.

Kripa Shanker ... ... Applicant

Vs.

Union of India and others ... Respondents

-:o:-:o:-

HON'BLE MR MAHARAJDIN, MEMBER(J)
HON'BLE MISS USHA SEN ,MEMBER(A)

(by Hon'ble Mr Maharajdin, Member-J)

The applicant was posted as Postman at Mainpuri. He has been compulsorily retired from the service vide order dated 28-11-1992. The applicant preferred an appeal against the order of compulsory retirement on 30-12-1992. It is stated that the appeal is still pending for decision. The learned counsel for the applicant has urged that the direction may be issued to respondent No.2 to decide the appeal within a stipulated period.

We partly allow the application of the applicant and direct the respondent No.2 to decide the appeal preferred by the applicant on 30-12-1992 within a period of two months from the date of communication of this order.

The application is accordingly disposed of at admission stage.

MEMBER(A)

MEMBER(J)

DATED: Allahabad, December 09, 1993.
(VKS PS)

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